

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) and (b) No Sir. No pilot in India has been detected to be flying under influence of liquor. To prevent such occurrences before the pilots take domestic flight or flight to neighbouring country, they are subjected to Breath Analyser test for detection of consumption of alcohol. If any pilot is detected Breath Analyser positive, the concerned pilot is not allowed to undertake the flight and the privileges of license are suspended as per proviso of Civil Aviation Requirements CAR Section 5, Series F, Part-III.

(c) Difference between Directorate General of Civil Aviation (DGCA) requirement *vis-a-vis* prevalent law in foreign countries for domestic operations is as under:

- In India permissible concentration of alcohol in blood/breath is 0.000 BAC (Blood Alcohol Concentration). In United States of America (USA) it is 0.04 BAC as per CFR 91.17.
- In India the time before flight alcohol not to be consumed by pilot is 12 hours before the scheduled flight. In USA this is 08 hours.
- In India all pilots are subjected to Breath Analyser test before undertaking flight. In USA it is random check.
- In India on being detected Breath Analyser Positive, the privileges of licence are suspended for:
 - (i) three months in case of violation for the first time.
 - (ii) three years in case of violation for the second time.
 - (iii) Cancellation of pilot licence in case of violation for the third time. In USA, legal actions are taken.

Shifting of engineering base of AI

172. SHRI RITABRATA BANERJEE: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that Alliance Air is planning to shift its engineering main base from Kolkata to Delhi; and
- (b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) No, Sir.

- (b) Does not arise.